to whether any child below the age of twelve years may be allowed to see such a film, the film shall be certified for unrestricted public exhibition with an endorsement to that effect.

- (3) If the Board, having regard to the nature, content and theme of the film, is of the opinion that the exhibition of the film should be restricted to members of any profession of any class of persons, the film shall be certified for public exhibition restricted to the specialised audience to be specified by the Board in this behalf.
- 6. The Board shall scrutinise the titles of the films carefully and ensure that they are not provocative, vulgar, offensive or violative of any of the above mentioned guidelines.

Foot Note:—Notification No. 5/5/77-F(C) dated 7-1-78 published in the Extraordinary Gazette of India Part II Section 3 subsection (ii) dated 7-1-78 as S.O. 9(E)—Amended by—

- (i) Notification No. 5/5/77-F(C) dated 27-1-79 published as S.O. 618 in the Gazette of India Part II Section 3 subsection (ii) dated 17-2-79
- (ii) Notification No. 805/2/82-F(C) dated 7-5-83 published as S.O. 356(E) in the Gazette of India Extraordinary Part II Section 3 sub-section (ii) dated 7-5-83.
- (iii) Notification No. 803/4/89-F(C) dated 11-8-89 published as S.O. 2179 in the Gazette of India Part II Section 3 subsection (iii) dated 9-9-89.

(File No. 805/1/90-F(C))

(S. LAKSHMI NARAYANAN) Joint Secretary to the Govt. of India Tele: 38 38 57

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Revised guidelines for certification of films

,475 SHRI HARVENDRA SINGH HANSPAL: Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state:

- (a) whether Government have recently announced revised guidelines for certification of films to make it more comprehensive:
- (b) if so, the details of the guidelines issued in this regard; and
- (c) to what extent the revised guidelines for certification of films would curb violence and sex in the films?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Yes, Şir.

- (b) A copy of the Guidelines as statement is enclosed. (Refer to the statement appended to USO No. 474)
- (c) For dealing with sex and violence in films more effectively, these Guidelines stipulate that the Board while examining a film for certification, shall, inter-alia, ensure that:
 - (i) anti-social activities such as violence are not glorified or justified;
 - (ii) pointless or avoidable scenes of violence primarily intended to provide entertainment and such scenes as may have the effect of desensitising or dehumanising people are not shown;
 - (iii) human sensibilities are not offended by vulgarity, obscenity or depravity.

State Governments have also been requested from time to time for stricter enforcement of the provisions of the Cinematograph Act, 1952 as the implementation is the responsibility of these agencies.

आकाशवाणी की उर्दू-सेवा में [⊤]सु**धा**र

- 476. मौलाना ग्रोबैंदुल्ला खान आखनीः क्या सूचना श्रौर प्रसारण मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि आकाशवाणी की उर्दू-सेवा देश में अत्यन्त लोकप्रिय है;
- (ख) यदि हां, तो इस सेवा में श्रीर पुधार करने के लिए सरकार द्वारा क्या-क्या